

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:1136

ANSWERED ON:01.03.2006

BAN ON TOBACCO AND ALCOHOL LACED FOOD ITEMS

Gaikwad Shri Eknath Mahadeo;Mane Smt. Nivedita;Singh Shri Kirti Vardhan

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government proposes to ban tobacco and alcohol laced food items as reported in The Times of India dated January 21, 2006.;
- (b) if so, the details thereof;
- (c) whether the Government has conducted any survey on the impact of these items on children and youth;
- (d) if so, the details thereof; and
- (e) the steps proposed to be taken to check the use of these items?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a) & (b) Draft rules further to amend PFA Rules, 1955 have been published in the Gazette of India vide notification GSR 694 (E) dated 28.11.2005 which interalia propose that tobacco, alcoholic beverages and nicotine shall not be used as an ingredient in proprietary products. Proprietary food means a food which has not been standardized under PFA Rules, 1955.

The objections/suggestions on the above draft rules have been invited from all concerned for consideration.

(c) & (d) No such survey has been conducted but tobacco is a known carcinogen and alcohol is injurious to health.

(e) These draft PFA amendment rules, when finalized will be implemented by the States/UTs. Governments which have the mandate for implementing provisions of PFA Rules, 1955.